



IN THE HIGH COURT OF ORISSA AT CUTTACK

ABLAPL No.8759 of 2026
CNR No. ODHC010533882026

Rajesh Soura

....

Petitioner

Mr.M.Balaji Rao, Advocate

-versus-

State of Odisha

....

Opposite Party

Mr.C.R. Swain, AGA

CORAM: JUSTICE V. NARASINGH

ORDER

07.08.2026

Order No.

01. 1. Heard learned counsel for the Petitioner and learned counsel for the State.

2. The Petitioner is seeking pre-arrest bail in connection with G.R. Case No.668 of 2026 pending on the file of learned S.D.J.M., Jeypore, Koraput, arising out of Jeypore Sadar P.S. Case No.193 of 2026 for commission of offences punishable under Sections 296/115(2)/74/118(1)/191(2)/191(3)/109(1)/351(3) of BNS, 2023.

4. Taking into account that the Petitioner is stated to be a juvenile in conflict with law, it is directed that in the event of production before the Principal Magistrate, Juvenile Justice Board, consequential steps in accordance with Section 12 of the Juvenile Justice (Care and Protection of Children) Act, 2015 shall be taken with the rider that the



Petitioner shall establish his age in accordance with the provisions as contained in Juvenile Justice (Care and Protection of Children) Act, 2015.

4. Accordingly, the ABLAPL stands disposed of.
Issue urgent certified copy as per rules.

(V. NARASINGH)
Judge

Basu